

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 866 of 2020

In the matter of:

Kalptaru Steel Rolling Mills Ltd.Appellant

Vs.

Southern Power Distribution Company of A.P.Ltd.Respondent

Present:

Appellant: Mr. Anoop Prakash Awasthi, Advocate.

**Respondent: Mr. Vikramjit Banerjee, Addl. Solicitor General with
Mr. Rakesh K Sharma, Mr. Nishant Sharma, Ms. Tanvi
Gupta, Ms. Shruti Agarwal, Advocates.**

Company Appeal (AT) (Insolvency) No. 914 of 2020

In the matter of:

Southern Power Distribution Company of A.P.Ltd.Appellant

Vs.

Kalpatru Steel Rolling Mills Ltd.Respondent

Present:

**Appellant: Mr. Vikramjit Banerjee, Addl. Solicitor General with
Mr. Rakesh K Sharma, Mr. Nishant Sharma, Ms. Tanvi
Gupta, Ms. Shruti Agarwal, Advocates.**

Respondent: Mr. Anoop Prakash Awasthi, Advocate.

ORDER

(Through Virtual Mode)

06.01.2021: Learned counsel for the Appellant submits that necessary steps have been taken for obtaining of new connection for supply of electric energy which is expected to be provided within two weeks. In view of this, these appeals be adjourned 'for admission (after notice)' on 4th February, 2021.

Contd/-.....

If pleadings are not completed, the same may be completed within the aforesaid period. It is brought to our notice by learned counsel for the parties that two more appeals fixed for 11th January, 2021 in regard to the same subject matter are pending consideration before this Appellate Tribunal. Learned counsel may bring the same to our notice on the date of hearing so that those two matters are taken up along with these appeals on 4th February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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